

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

CP NO. 01 OF 2019 & IA No. 1324 of 2019

Dated : 31st July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**D.B. Power LimitedPetitioner (s)
Versus
TANGEDCO & ors.Respondent(s)**

Counsel for the Appellant(s) : Mr.Buddy A. Ranganadhan
Mr. Deepak Khurana
Mr. Tejasv Anand

Counsel for the Appellant(s) : Mr. S. Vallinayagam for R-1 to R-3

ORDER

Issue notice to the Respondents returnable on 19.08.2019. Mr. Vallinayagam takes notice on behalf of Respondent Nos.1 to 3. We direct Respondent No.2 to file an affidavit indicating payments if made as strenuously submitted by Respondent-Discom, otherwise they are required to answer why directions in the Order dated 17.05.2019 were not complied with.

List the matter on **19.08.2019.**

**(S.D. Dubey)
Technical Member**
ts/mkj

**(Justice Manjula Chellur)
Chairperson**